

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
New IA-3572/2024
IN
IB-1103(ND)/2020

IN THE MATTER OF:

M/s Kaliber Associates Pvt. Ltd. Petitioner/Applicant
Vs.
M/s Diamond IT Infracon Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the RP : Mr. Vinod Kr. Chaurasia, Mr. Rajiv Bajaj, Advs.

ORDER

IA-3572/2024

This application has been filed seeking extension of sixty days w.e.f. 12.07.2024 in the CIRP process.

Ld. Counsel appearing for the Resolution Professional has stated that only one Resolution Plan has been received which is under consideration by the CoC and therefore the present application has been filed seeking extension of sixty days beyond the period of 330 days and CoC has directed the Resolution Professional to conduct the Swiss Challenge method for the purpose of maximizing the value of the Corporate Debtor.

It is stated that CoC has passed a resolution on 08.07.2024 which is reproduced below:-

“RESOLVED THAT consent of the COC be and is hereby accorded for filing application for extension of Insolvency

Resolution Process Period by 60 (Sixty) days and that Mr. Rajiv Bajaj, Resolution Professional authorised to take steps as may be necessary for the said purpose.”

“RESOLVED FURTHER THAT *Mr. Rajiv Bajaj, Resolution Professional be and is hereby authorized to sign, submit and collect the documents.”*

Having regard to the facts and circumstances of the case, we extend the CIRP period by sixty days w.e.f. 12.07.2024.

IA-3572/2024 **disposed of.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay